so far been approved for the year 1956-57 :-

(1) G ants to Hindi Organisations for development of Hindi.

No definite amount has been earmarked but according to the needs, funds will be made available from the lump provision for Hindi Development Schemes.

(2) Grants to organisations working in the field of Secondary Education to strengthen the existing services and for introducing new services of special educational importance in the following fields :—

(i) Improvement of high and higher secondary educational institutions ;

(ii) Training of teachers ;

(iii) Vocational Guidance ; and

(iv) Research.

The provision for the purpose for the year is Rs. 25 lakhs.

(i) Continuance of grants to engineering institutions approved for the purpose during the previous year.

(ii) Grants to engineering institutions which may be approved for the purpose by the All-India Council for Technical Education.

No specific provision has been made for the voluntary organisations separately. Funds will be made available from the total provision for Technical Education Schemes.

Delhi Police Force

255. {Sardar Iqbal Singh :
{Shri D. C. Sharma :

Will the Minister of **Home Affairs** be pleased to state :

(a) the number of persons in the Delhi Police Force at present ; and

(b) the increase in their number over last year's ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) 10,055.

(b) 5.

Aircraft-Carrier

256. **Dr. Ram Subhag Singh :** Will the Minister of **Defence** be pleased to state whether it is a fact that Government propose to buy an aircraft-carrier for the Indian Navy?

The Minister of Defence (Dr. Katju) : The answer is in the affirmative.

Women and Children Welfare Centres

257. **Shrimati Kamlendu Mati Shah :** Will the Minister of **Education** be pleased to state the number of Women and Children Welfare Centres started in the districts of Tehri Garhwal and British Garhwal (U.P.) during the years 1954-55 and 1955-56?

The Deputy Minister of Education (Dr. M. M. Das) : A statement giving the requisite information is laid on the Table of the House. [*See* Appendix III, annexure No. 26.]

Contravention of Passport Rules

258. **Shri D. C. Sharma :** Will the Minister of **Home Affairs** be pleased to state the number of Pakistan Nationals who have been fined and sentenced to imprisonment during 1956 so far in the Punjab State for contravening the passport rules?

The Minister in the Ministry of Home Affairs (Shri Datar) : 486 upto June 1956.

Suicides in Part "C" States

59. {Shri D. C. Sharma :
{Sardar Iqbal Singh :

Will the Minister of **Home Affairs** be pleased to state the number of suicides c mitted in Part 'C' States in India, St e-wise from 1st January to 30th June, 19 ?

The Minister in the Ministry of Home Affairs (Shri Datar) : A statement containing the required information is laid on the Table of the House.,[*See* Appendix III, annexure No. 27].

Pakistani Nationals in India

260. {Shri C. D. Sharma :
{Shri Krishnacharya Joshi :

Will the Minister of **Home Affairs** be pleased to state :

(a) the number of visas granted to Pakistani Nationals for permanent stay in India during 1956 so far ; and

(b) the number of Pakistanis who were granted Indian citizenship during 1955 and 1956 so far?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) Visas for permanent stay in India were granted to 544 Pakistani nationals with their families during 1956 upto the 30th June.

(b) Since the Rules laying down the procedure etc. for acquisition of Indian Citizenship under the provisions of the Citizenship Act, 1955, were issued only on the 7th July, 1956, the question of granting Indian citizenship to Pakistanis during 1955 and 1956 does not arise.

Vigyan Mandirs

261. Shri Debendra Nath Sarma: Will the Minister of **Natural Resources** and **Scientific Research** be pleased to state whether some *Vigyan Mandirs* will be started in Assam during the Second Five Year Plan period?

The Minister of Natural Resources (Shri K. D. Malaviya): Proposals for the establishment of Vigyan Mandirs in Assam are still awaited from the State Government.